

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.1192
TO BE ANSWERED ON THURSDAY, THE 3rd MARCH, 2016

Grant of Bail

1192. SHRI RAJAN VICHARE:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has reviewed /proposes to review all the relevant Acts/Laws governing the issues of grant of bail in order to obviate the instances of discretionary decisions obtained in favour of persons having resources and influence;
- (b) if so, the details and outcome thereof along with the steps taken/being taken by the Government thereon;
- (c) whether the Government has referred the matter to the Law Commission for their recommendations and if so, the details thereof;
- (d) whether the Government proposes to bring a new legislation on the subject that can be followed uniformly in the country; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

(a) to (e): Review of criminal justice system is a continuous process to make the laws in sync with the social changes. The amendments in the Indian Penal Code and the Code of Criminal Procedure are carried out from time to time based on the recommendations of the Law Commission of India, various Court judgements and reports of any other Committees specially constituted for the purpose. The Law Commission of India has been requested to undertake a comprehensive review of the criminal justice system and give a comprehensive report covering all the aspects of criminal law, including desirability of having separate Bail Act, so that comprehensive amendments can be made in the various laws viz. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act etc.
